

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 156/Chd/Hry/2017**

**Under Section 131 of  
the Companies Act, 2013**

In the matter of :

vivo MOBIEL INDIA PRIVATE LIMITED,  
3rd Floor, Delta Towers, Plot No. 54,  
Sector 44,  
Gurugram-122003.

...Petitioner.

Present: Mr. D.K.Munjal, Practising Chartered Account for petitioner

The Authorised Representative for the petitioner, inter alia, submits that notice of the petition which is listed for today was published in two newspapers dated 20.06.2017 ( English) and 21.06.2017 (Hindi) but the affidavit along with the original newspaper clippings has not been filed and only Photostat copies of clippings which are illegible have been filed. It is directed that the petitioner shall file fresh affidavit of the Authorised Representative along with the original clippings of the newspapers in which the publication was made.

The application under Section 131 of the Companies Act, 2013 has to, inter alia, set forth the particulars as required by sub-rule (3) of Rule 77 of the NCLT Rules, 2016. Sub-rule (b) of Rule 77 (3) requires the following particulars:-

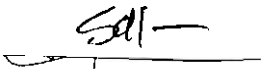
*“(b) the name and contact details of the Managing Director, Chief Financial Officer, Directors, Company Secretary and officer of the company responsible for making and maintaining such books of accounts and financial statement.”*



The Authorised Representative further states that these particulars have not been attached with the file but the requirement of rules is that these should form part of the petition itself. Let the amended petition be filed containing the additional paragraphs relating to the aforesaid details supported with the affidavit of Authorised Representative which will be filed at least three days before the next date.

Further in the title of the amended petition, PAN No. of the petitioner-company and address of the income tax authority where the petitioner is assessed along with address/particulars of the controlling Chief Commissioner of Income Tax be mentioned. Authorised Representative for the petitioner submits that the instant petition is relating to the corrections to be made with regard to violation of Section 129 of the Companies Act but this fact is not mentioned in the petition itself. The amended petition shall contain separate paragraph to this effect.

List the matter on 01.08.2017.

  
(Justice R.P.Nagrath)  
Member (Judicial)

✓ July 07, 2017.  
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